

VICES, in certain circumstances. Subject to these provisions, a company is free to appoint wholesalers/stockists/distributors under the Companies Act, 1956.

Atomic Energy Power Plant in Andhra Pradesh

1727. DR. VISHWANTHAM: Will the PRIME MINISTER be pleased to state:

(a) whether the proposal plan for setting up Atomic Energy Power Plant in the backward district of Srikakulam in Andhra Pradesh has been approved;

(b) if so, the steps taken and the present position in this regard; and

(c) if not, the details of alternative places; if any, selected for the purpose?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). At present there is no plan to set up a nuclear power plant in Srikakulam district in Andhra Pradesh. However, as part of the ongoing site investigations consistent with the long term nuclear power programme, sites for Nuclear Power Plants proposed by the Andhra Pradesh State Electricity Board (APSEB) in Srikakulam district are still in the process of investigation by a Technical Committee constituted by Department of Atomic Energy.

(c) It is premature to indicate the status on setting up of Nuclear Power Plants at any particular sites. Selection of site for Nuclear Power Plant would depend upon fulfilment of requisite criteria after a process of review by the various agencies, such as site Selection Committee, Atomic Energy Commission, Atomic Energy Regulatory Board and Ministry of Environment and Forests. Besides, the Government's decision for setting up a plant is also required to consider the plan for electricity generation from different sources,

including nuclear resource availability, need for electricity in different regions of the country etc.

Procurement of Indigenous raw material

1728. SHRI B.N. REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether any DGTD unit can procure scarce indigenous raw material for their regular commercial production from controlled sources, when the licenced capacity issued to these units by DGTD is mostly in the capacity issued to these units by DGTD is mostly in the END Product form and these capacities do not exhibit any quantum and type of raw materials which the unit can obtain;

(b) if so, the procedure thereof;

(c) whether DGTD authorities assess such raw material requirements of the units having valid DGTD registrations or there is some other authority entrusted with this work;

(d) the time DGTD authorities take to assess and issue the raw material requirement certificate for procuring scarce indigenous raw materials as required by many indigenous controlled raw material distributing Government agencies; and

(d) the formulaties/procedure to be complied with followed in this regard by the holder of DGTD registration number for getting the raw material requirement certificate with details of type and quantum of raw material required?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) Yes, Sir.

(b) DGTD makes recommendations to allocating/distributing agencies for units